# Central Administrative Tribunal Principal Bench

CP No.323/2018 in OA No.2208/2017 MA No.3507/2018 MA No.3508/2018

New Delhi, this the 3rd day of May, 2019

# Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

Mr. Babulal Agrawal S/o R.K. Agarawal Aged about 53 years R/o "Samarth" New Timber Market Fafadi Raipur, Chhattisgarh.

...Applicant

(By Advocate: Shri R.V.Sinha with Shri Amit Sinha)

#### Versus

- Mr. C. Chandramouli
   Secretary,
   Ministry of Personnel PG & Pensions,
   Department of Personnel & Training,
   North Block
   New Delhi-110001.
- 2. Mr. Ajay Singh,
  Chief Secretary
  State of Chhattisgarh
  General Administration Department
  Mahanadi Bhawan
  Mantralaya, Naya Raipur
  Chhattisgarh.

...Respondents

(By Advocate: Shri Gyanendra Singh)

### ORDER (ORAL)

## Justice L. Narasimha Reddy, Chairman:

This contempt case is filed alleging that the respondents did not implement the order dated

05.04.2018 in OA No.2208/2017. It is stated that feeling aggrieved by the said order, the respondents filed WP(C) No.7150/2018, before the Hon'ble Delhi High Court.

- 2. We heard Shri Amit Sinha, learned counsel for applicant and Shri Gyanendra Singh, learned counsel for respondents.
- 3. It is true that the Hon'ble High Court did not grant any order of stay as of now. However, it is difficult to proceed with the CP, once the writ Petition is pending. It is in the interest of all to await the outcome of the Writ Petition.
- 4. We, therefore, close the contempt case, leaving it open to the applicant to work out his remedies, in accordance with law, depending upon the outcome of WP(C) No.7150/2018.

Pending MAs, if any, stand disposed of.

There shall be no order as to costs.

(Aradhana Johri) (Justice L. Narasimha Reddy) Member (A) Chairman

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